

Sl.No.	State/UTs	Number of Laboratories
20.	Rajasthan	6
21.	Tamil Nadu	15
22.	Telangana	2
23.	Tripura	1
24.	Uttara Khand	2
25.	Uttar Pradesh	4
26.	West Bengal	1
TOTAL		69

Details of RPTLs

1.	Kanpur
2.	Chandigarh

Mechanism to control prices of patented medicines

*247. SHRI RAJMANI PATEL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government has evolved any mechanism to control prices of exorbitantly-priced patented medicines to make them more affordable;

(b) if so, the details thereof;

(c) the difference between the reference pricing model and the negotiated pricing model; and

(d) the further steps taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH MANDAVIYA): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) and (b) The Government notified the Drug (Prices Control) Order (DPCO), 2013 on 15.05.2013 to control and regulate the prices of medicines in the country. The prices of drugs are fixed by National Pharmaceutical Pricing Authority (NPPA) as per provisions of DPCO, 2013. DPCO, 2013 does not distinguish between Patented and Non-Patented drugs for fixing the ceiling prices of scheduled medicines.

(c) These are not defined terminology under Drugs and Cosmetics Act or under DPCO.

(d) In view of reply to (a) to (c) above, does not arise.

श्री राजमणि पटेल: माननीय सभापति महोदय, मैं माननीय मंत्री महोदय से जानना चाहता हूँ कि पेटेंट कराई गई औषधियों की कीमत पर नियंत्रण रखने के लिए दिनांक 15.05.2013 को औषध मूल्य नियंत्रण आदेश जारी किया गया था, उस आदेश में क्या-क्या मुद्दे हैं? क्या यह बात सही है कि उस आदेश के बावजूद भी दवाइयों की कीमतों में वृद्धि हुई है? यदि हुई है, तो क्यों हुई है?

श्री मनसुख मांडविया: माननीय अध्यक्ष महोदय, माननीय सदस्य जी ने जो प्रश्न रखा है, मैं आपको बताना चाहता हूँ कि हमारे प्रधान मंत्री आदरणीय मोदी जी ने कहा था कि मेरे देश में किसी गरीब की दवाई न मिलने से मृत्यु की नौबत नहीं आनी चाहिए। इस बात को चरितार्थ करने के लिए हमने देश में आज तक 855 medicines का प्राइस cap किया है, जिससे affordable medicine सभी लोगों को मिल सके। कई ऐसे medical devices हैं, जैसे कि stent, implants, इनके भी प्राइस cap किए गए हैं। इनके प्राइस cap या फिक्स करने से आज तक आम जनता को ग्यारह हजार करोड़ रुपए का फायदा हुआ है। जब हेल्थ मिनिस्ट्री essential medicine list declare करती है और जो essential medicine list में आते हैं, हम उनका प्राइस cap करते हैं, चाहे वह पेटेंट ड्रग्स हों या नॉन पेटेंट ड्रग्स हों, लेकिन वह essential drugs के रूप में शामिल है, तो हम उसका प्राइस cap करते हैं।

श्री राजमणि पटेल: माननीय सभापति महोदय, मैंने बहुत स्पष्ट प्रश्न पूछा है कि क्या मूल्य नियंत्रण आदेश के बावजूद भी कीमतों में वृद्धि हुई है? यदि हुई है, तो क्यों? इसका जवाब नहीं आया है।

श्री मनसुख मांडविया: माननीय सभापति महोदय, कोई भी मेडिसिन है या कोई और चीज है, उसका प्राइस कंपनी फिक्स करती है, लेकिन डीपीसीओ 2013 के अनुसार, जो medicines, essential medicines में आती हैं, उनका प्राइस हम cap करते हैं। मैं आपको बताना चाहता हूँ कि selling price कोई भी cap price से ज्यादा नहीं ले सकता है। हमने ऐसी 954 medicines के प्राइस फिक्स किए हैं। कुल मिलाकर 954 medicines और जिन दो medical devices के बारे में मैंने बताया, उनका भी प्राइस फिक्स किया गया है।

MR. CHAIRMAN: What he is asking is: In spite of fixing up the date and MRP is there any instance where the price has gone up? That is what he is asking.

श्री मनसुख मांडविया: सर, इसका specific reply है कि हर साल essential medicines का काउंट प्लस, माइनस होता रहता है, इस आधार पर उसका प्राइज भी प्लस, माइनस होता रहता है।

SHRI K. K. RAGESH: Sir, as per the DPCO order, 2013, it does not cover all the formulations. Only 93 formulations are covered in the 2013 order and many of the essential medicines are left out. In the National Institute of Essential Medicines, all the essential medicines are not being included. So, I want to know from the hon. Minister whether the Government will take steps to include more essential medicines in the National Institute of Medicines and also among the DPCO order, 2013.

श्री मनसुख मांडविया: DPCO, 2013 के अनुसार, essential medicines की definition यह है कि हेल्थ मिनिस्ट्री essential medicines डिसाइड करती है। हेल्थ मिनिस्ट्री जो essential medicines decide करेगी, उनका price cap करना हमारी जिम्मेवारी है और उसकी प्राइस की सीलिंग हम फिक्स करते हैं। जब हम प्राइस फिक्स करते हैं, तो हम यह ध्यान रखते हैं कि ऐसी कोई भी medicine, जो essential declare हुई है, उसका मार्केट में शेयर one percent से ज्यादा हो और तब हम ऐसी medicine का data collect करते हैं और फिर उस database के आधार पर जो average price निकलता है, वह प्राइस हम फिक्स कर देते हैं। Essential medicine declare करने की जिम्मेवारी हेल्थ मिनिस्ट्री की होती है और उसे वह डिसाइड करती है।

Unmanned railway level crossings

*248. SHRI P. BHATTACHARYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether any action has been taken by Railways for eliminating unmanned railway level crossings across the country during the last four years;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the number of accidents which occurred at unmanned railway level crossings during the last five years, State-wise?

THE MINISTER OF RAILWAYS (SHRI PIYUSH GOYAL): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) to (c) Yes, Sir. Railways have taken action for eliminating unmanned level crossings (UMLCs) from Broad Gauge (BG) track across the country in last four years.

As per Section 131 of Motor Vehicle Act and Section 161 of Indian Railways Act, the onus for safe movement over UMLC has been put entirely on the road users, for which very stringent provisions have been enunciated in both the Acts. However, in view of the possible loss of human life at UMLCs, Railways have taken proactive measures to eliminate them through closure/merger/grade-separator/manning.

State-wise data of accidents are not being maintained. However, there is decreasing trend of accidents at UMLCs in past years, the details of which are as under:—

2013-14	2014-15	2015-16	2016-17	2017-18	2018-19 (upto Dec., 18)
49	52	30	20	10	3